

Cost overrun of railway projects

2713. SHRI MAJEED MEMON: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Railways are facing a cost overrun of ₹ 2.46 lakh crores;

(b) if so, list of projects facing cost and time overrun; and

(c) the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) to (c) At present, 503 Railway projects including 183 New Lines, 57 Gauge Conversion and 263 Doubling Projects are in different stages of execution/planning/sanction. The completion of Railway projects requires acquisition of land, shifting of utilities, various statutory clearances etc. leading to time and cost overrun. Railway is holding regular meetings with State Government and concerned Central Government officials on various issues for timely completion of the projects.

For important projects, capacity enhancement projects, last mile connectivity etc, institutional financing has been done by arranging loan from M/s Life Insurance Corporation of India Limited for ₹ 1.5 lakh crore, which has increased Railways' capacity for committed fund provision for essential projects.

Completion of Nadikudi-Srikalahasti project

2714. SHRI KANAKAMEDALA RAVINDRA KUMAR:

SHRI T. G. VENKATESH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the attention of the Government is drawn to the matter of Nadikudi-Srikalahasti Railway Project which is pending since a long time for completion;

(b) if so, the details thereof and the reasons for the delay in completion of the project;

(c) the status of the project as on date; and

(d) the steps being taken by Government to complete the project at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) and (b) Nadikudi-Srikalahasti new line project was included in Pink Book 2011-12 on 50% cost sharing and land free of cost with Government of Andhra Pradesh.

Land acquisition: Government of Andhra Pradesh has handed over the land between Piduguralla-Savalayapuram (45 Kms) in July and August 2016. Land disputes are there in Piduguralla-Savalayapuram sections in two lengths of 2.3 Km and 0.4 Km and the same is being pursued by Railways in the Hon'ble High Court and with State Government to sort out the issues.

Requisition for Land acquisition for remaining length of project has been submitted by Railways to the State Government.

(c) New Piduguralla-Rompicherla section: All works are completed except in disputed length of 2.3 Km.

Rompicherla-Savalayapuram section: Works have been taken up.

Works in balance length will be taken up after land acquisition.

(d) The completion of Railway project requires clearances from various departments of State Governments and Central Ministries like acquisition of land, statutory clearance like forestry and wild life clearances, shifting of utilities etc. Therefore, time line for completion of project can not be fixed.

Dedicated rail freight corridor at Chandauli, Uttar Pradesh

2715. SHRI NEERAJ SHEKHAR:

SHRI RAVI PRAKASH VERMA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Dedicated Freight Corridor Corporation of India Ltd. has acquired land in Chandauli district of Uttar Pradesh for dedicated rail freight corridor, particularly under Mauza Rampur *alias* Karanpur, Paragana Dhoos, Mughalsarai;

(b) if so, the details thereof along with rate of land which has been offered/paid to land holders;

(c) whether fair compensation have been offered/paid to farmers for trees over the acquired lands as per the Act;

(d) if so, the details thereof along with rate of trees offered/paid, tree-wise; and

(e) if not, the reasons for violation of the Act?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) and (b) Land acquisition in Chandauli district of Uttar Pradesh in Mauza Rampur *alias* Karanpur has been taken up by Dedicated Freight Corridor Corporation of India Ltd. as per Railway Amendment Act-2008. After the Right